

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-158/ND/2021**

**IN THE MATTER OF:
Bank of Maharashtra**

...PETITIONER

Vs.

M/s. Grid India Power Cables Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 18.08.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant/FC

:Mr. Nishant Awana, Advocate.

For the Respondent/Corporate Debtor

**:Mr. Hemant Chhauthri and Mr.
Piyush Arora, Advocates.**

ORDER

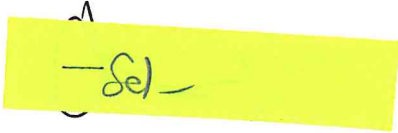
Heard the submissions made by the learned counsel for the financial creditor as well as learned counsel for the corporate debtor. The counsel for the corporate debtor has submitted that reply has been filed. The reply has not yet come on the e-portal of the Tribunal. Counsel for the financial creditor has submitted that he has received a copy of the reply and prayed for grant of time to file rejoinder. 10 days time is granted for filing the rejoinder. Post this matter after three weeks. In the mean time, counsel for the corporate debtor is directed to ensure that the reply is clear and there are no objection and take steps to see that it is listed on the e-portal of the Tribunal. The counsel for the

(Anjula)



corporate debtor has prayed for condonation of delay. The delay in filing the reply is condoned.

The matter is adjourned to **24th of September, 2021.**

 - Se -

(Hemant Kumar Sarangi)
Member (T)

 - Sd -

(P.S.N. Prasad)
Member (J)

(Anjula)